

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 391 of 2018

IN THE MATTER OF:

R. C. Dhandapaani

...Appellant

Vs

Vengarai Seshadri Sowrirajan & Anr.

....Respondents

Present:

For Appellants: None.

For Respondents:

ORDER

24.07.2018: The case was earlier taken up at 10:45 AM, as nobody appeared it was passed over. Matter was again taken up at 12:20 PM but in spite of repeated calls nobody appears for the Appellant. It is accordingly dismissed for non-prosecution.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/uk